

एजसी पूरे सदन का उसकी चपेट में ले ले और कहे कि सदन को कुछ लोगों ने मछली-बाजार बना दिया है, ये कानून बनाने की जगह नहीं रह गई है ... (व्यवधान)... अरे शास्त्री जी, बैठ जाइए... (व्यवधान)

SHRIMATI RENUKA CHOWDHURY: If you adjourn the House, then tomorrow they will stop us from raising this. (Interruptions) Therefore, we do not want you to adjourn the House without this coming on record.

श्री सिकन्दर बख्त:\*

THE DEPUTY CHAIRMAN: It is not going on record. ... (Interruptions)... It is not going on record. ... (Interruptions)... Whatever is being said without my permission is not going on record ... (Interruptions)... I have allowed Shri Janeshwar Misra to speak ... (Interruptions)... It is the respect of the whole House, whoever the Member concerned. If you do not want to listen ... (Interruptions)... If you do not want to respect the House, it is your responsibility ... (Interruptions)... But do not show disrespect. ... (Interruptions)... I would invite the leaders to come to my chamber and discuss it. ... (Interruptions)... Now I adjourn the House till 2 p.m.

The House then adjourned at sixteen minutes past twelve of the clock.

The House re-assembled after lunch at two of the clock The Vice-Chairman (Shri V. Narayanasamy) in the Chair.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now, we take up the Statutory Resolution. (Interruptions)

श्री जनेश्वर मिश्र (उत्तर प्रदेश): उपसभाध्यक्ष जी... (व्यवधान)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now, we take up the Statutory Resolution. (Interruptions)

\*Not Recorded.

श्री चतुरानन मिश्र (बिहार): हमने सुना है कि प्राइम मिनिस्टर ने रेज़िगनेशन दे दिया है, सच है?... (व्यवधान)...

STATUTORY RESOLUTION SEEKING APPROVAL OF THE CONTINUANCE OF PRESIDENT'S PROCLAMATION UNDER ARTICLE 356 IN RELATION TO THE STATE OF UTTAR PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON): Sir, I beg to move the following Resolution:—

“That this House approves the continuance in force of the Proclamation, dated the 18th October, 1995 in respect of Uttar Pradesh, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 18th April, 1996”.

*The question was proposed.*

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): (Interruptions) Nothing else will go on record.

विपक्ष के नेता (श्री सिकन्दर बख्त): \*

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No, the subject is different here.

श्री चतुरानन मिश्र: \*

श्री जनेश्वर मिश्र: \*

श्री चतुरानन मिश्र: \*

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your seat. (Interruptions).

श्री चतुरानन मिश्र: \*

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No, we will discuss the Statutory Resolution. I am not going to hear anything which is beyond the Statutory Resolution. (Interruptions) Excepting the Statutory Resolution nothing will go on record. Mr.

Janeshwar Mishra, do you want to speak on the U.P. Resolution? *(Interruptions)* Before we do that, some Reports have to be laid on the Table of the House. Some Reports of Committees have to be laid. I will call those Members. *(Interruptions)* Report of the Department-related Parliamentary Standing Committee on Transport and Tourism. Shri Pramod Mahajan. *(Interruptions)* Report of the Committee on Petitions. Shrimati Sushma Swaraj. You are not laying it? *(Interruptions)* Reports and Minutes of the Standing Committee on Food, Civil Supplies and Public Distribution. Shri Sunder Singh Bhandari. *(Interruptions)* Shrimati Chandra Kala Pandey. *(Interruptions)* Report of the Committee on Public Undertakings. *(Interruptions)* Shri Jagesh Desai. *(Interruptions)*

#### REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

**SHRI JAGESH DESAI** (Maharashtra): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Forty-eighth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Forty-second Report on Indian Oil Corporation Limited. *(Interruptions)*...

#### STATEMENT RE. ORDINANCE

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBIPROSAD PAL)**: Sir, I beg to lay on the table a statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by the Depositories Ordinance, 1996.

**THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY)**: Mr. Sikander Bakht, I will hear you. But when so many persons are standing, how can I hear you? *(Interruptions)* Kindly take your seats. I can hear the Leader of the

Opposition, but if all the Members go on standing, I would not allow. *(Interruptions)* Kindly take your seats. *(Interruptions)* Please take your seats. *(Interruptions)* What do you want? Do you want the House to be adjourned? *(Interruptions)* You have to tell me the reason. You have to tell me for what purpose you want the House to be adjourned. *(Interruptions)* There are certain subjects listed here which we have to take up for discussion. *(Interruptions)*

It was decided in the meeting of the Business Advisory Committee that we would take up the Statutory Resolution on U.P. It was decided that we would take it up. *(Interruptions)* Kindly take your seats. If the Members want to speak, they should speak one at a time. *(Interruptions)* We have got a set agenda. We have to discuss that agenda. *(Interruptions)* Beyond that I would not allow anything to be discussed. *(Interruptions)* Beyond the agenda I would not allow anything to be discussed. *(Interruptions)* Nothing would go on record. *(Interruptions)* I have already said. *(Interruptions)* We have slated some specific subjects for discussion. *(Interruptions)* Excepting the subjects which are taken up for discussion, nothing else would go on record. *(Interruptions)* Let us take up the items on the agenda. *(Interruptions)* In the meeting of the Business Advisory Committee, the Members had agreed, the Leaders had agreed, to take up the discussion on certain subjects. Let us discuss these subjects. *(Interruptions)* The subject before us is only U.P. The Minister of State in the Ministry of Home Affairs is sitting here. He is going to reply to it. *(Interruptions)* If the subject comes, the Prime Minister would come and reply to all your questions. *(Interruptions)* If you are all interested in the subject...*(Interruptions)*...

**SHRI JAGDISH PRASAD MATHUR** (Uttar Pradesh) : What is the subject?